

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 350 OF 2025

IN THE MATTER OF:

DR. SANDEEP PAHAL

... APPLICANT

VERSUS

STATE OF U.P & ORS.

... RESPONDENTS

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NEW DELHI
DATED: 08.09.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 350 OF 2025

IN THE MATTER OF:

DR. SANDEEP PAHAL

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**PRELIMINARY OBJECTIONS ON BEHALF OF RESPONDENT
NO. 4, M/S. TRIVENI ENGINEERING & INDUSTRIES LTD. TO
THE ORIGINAL APPLICATION**

1. By way of the captioned Original Application, the Applicant has prayed for the relief that action be taken against the Answering Respondent to curb water pollution and that penalty be imposed for the alleged pollution already caused.
2. The OA is based solely on a report dated 16.05.2025 purportedly sent by the Regional Officer, UPPCB, Muzaffarnagar to Respondent No. 2 [i.e. Chief Environment Officer, Circle-03, UPPCB, Lucknow] on the basis of which the Applicant has alleged that a surprise inspection conducted at the unit on 15.05.2025 revealed certain violations by the answering Respondent, but despite the report, no action has been taken by the UPPCB against the answering Respondent.
3. At the very outset, the Answering Respondent denies all the contents of the complaint filed by the Applicant and no part shall be deemed admitted, for the lack of specific traverse. Before submitting a detailed response to the contents of the OA and the allegations made

therein, the answering Respondent craves leave to prefer the present preliminary objections to the maintainability of the present Petition. It is the submission of the answering Respondent that the present Petition is not maintainable before this Hon'ble Tribunal and deserves to be dismissed *in limine*.

4. It essence, it is submitted that **(a)** Applicant is not even remotely aggrieved by the operation of the answering Respondent, and has no *locus standi* under Sections 14, 15 and 16 of the National Green Tribunal Act, 2010 to seek relief before this Hon'ble Tribunal; **(b)** the OA is a motivated one and has been filed for extraneous reasons, based on an inter-departmental correspondence which is not publicly available without any indication of how it has been sourced; **(c)** the Respondent no. 2 has already issued a show cause notice which has been responded to by the answering Respondent, and thus statutory proceedings before UPPCB are on-going, not requiring intervention by this Hon'ble Tribunal at the present.

NO LOCUS STANDI OF THE APPLICANT

5. Firstly, it is submitted that the present Application is wholly misconceived and not maintainable as the Applicant does not have any *locus standi* to file the present OA under Sections 14 r/w 15 and 16 of the NGT Act.
6. The Applicant has completely failed to demonstrate any injury or prejudice which may have been suffered by him due to the operations or any alleged acts of the answering Respondent. As acknowledged in the memo of parties, the Applicant is a resident of Meerut whereas the unit in question is in Khatauli which is about 30 KM away. The Applicant can therefore not even claim to be

personally affected or impacted in any manner by the operations of the unit in question. In fact, the Applicant is in any manner interested directly or personally in the Applicant and the reliefs claimed therein. Thus, even assuming without admitting the allegations made in the OA to be true, no legal right of the Applicant is affected, nor has he suffered any damage so as to entitle him to seek any relief before this Hon'ble Tribunal.

7. Pertinently, none of the residents of the area surrounding the factory have approached this Hon'ble Tribunal with respect to the reliefs sought in the OA. It is therefore beyond comprehension how a complete stranger to the issue can raise a dispute and claim before this Hon'ble Tribunal. This Hon'ble Tribunal is not the correct forum for Public Interest Litigations, and thus such an Application in the nature of a PIL is not maintainable.
8. In the submission of the Applicant, the captioned OA deserves to be dismissed on this ground of lack of *locus standi* itself.

INTERNAL UPPCB CORRESPONDENCE SUSPECT

9. Additionally, the present Application is based solely upon the annexed letter and report dated 16.05.2025, purportedly issued by the Regional Officer, UPPCB, Muzaffarnagar, and addressed to the Chief Environmental Officer, Circle-3, UPPCB, Lucknow. It is submitted that the said documents are purely inter-departmental official correspondences. No copy of such letter or report was ever served even upon the answering Respondent (being the unit in question) and certainly not upon the Applicant who is a complete stranger to the issue.

10. The letter and report dated 16.05.2025 which have been annexed by the Applicant before this Hon'ble Tribunal even facially show that the said documents have not been obtained by the Applicant under provisions of the RTI Act. This begs the question then as to (1) how the Applicant was even aware of the internal correspondences between the offices of the UPPCB when he could have had no personal notice or knowledge of the same; and (2) how and in what manner the Applicant has obtained the documents in question, which in all likelihood is by adopting some illegal means.
11. It is the submission of the answering Respondent that the filing of a petition by a complete stranger to the issue who does not even live in the vicinity of the unit and who is not directly affected by the allegations of pollution, and who has relied upon internal documents of UPPCB which have in all likelihood been obtained in an illegal manner, raises serious misgivings about the motive of the Applicant in filing the present proceedings. In the submission of the answering Respondent, the filing of the present Petition is for completely obtuse and extraneous reasons so as to target the answering Respondent.
12. Given such facts surrounding filing of the Petition, it is the submission of the answering Respondent that before proceeding further with the matter, an enquiry must be ordered by this Hon'ble Tribunal into the antecedents of the Applicant and to determine on whose behest the present petition has been filed and for what reasons. Further, since the present petition is completely motivated and has been filed for extraneous reasons, the same deserves to be dismissed outright.

THE PETITION IS PREMATURE

13. Allegations made in the present Petition pertain to regulatory compliance and it is a matter of record that the competent authority for the same, namely the Chief Environmental Officer, Circle-3, UPPCB, Lucknow (Respondent No. 2), has already issued a show cause notice bearing No. H-28978/C-3/Water/254/Muzaffarnagar/2025 dated 06.06.2025 under the Water (Prevention and Control of Pollution) Act, 1974, annexed herewith as **Annexure R-1**. The Answering Respondent has filed a detailed response dated 27.06.2025 to the said Show Cause Notice along with relevant documents whereby the contents of the notice have been denied and an explanation has been given in relation to the allegations made against the unit. In that response, the answering Respondent has also demonstrated that it is fully compliant and has not caused environment damage. annexed herewith as **Annexure R-2**.
14. Thus, the allegations against the answering Respondent are already under active consideration by the competent statutory authority. Given the competent authority is already seized of the matter and is exercising its jurisdiction in accordance with law, it is the submission of the answering Respondent that this statutory process ought not to be permitted to be short-circuited by the Applicant by way of the present Petition. UPPCB must be permitted to consider the show cause notice, the substance in support of the allegations and the response of the answering Respondent in a neutral and unbiased manner. The present Application is premature, an abuse of the process of law, and devoid of any valid grounds thus, being wholly unsustainable is liable to be rejected.

15. In view of the above preliminary objections, the present Application is not maintainable and is liable to be dismissed at the threshold.
16. Without prejudice to the aforesaid preliminary objections, the answering Respondent seeks the leave of this Hon'ble Tribunal to file a detailed paragraph-wise reply to the Application and the grounds raised therein, if so required.

PRAYER

In view of facts and circumstances, it is prayed that this Hon'ble Court may be pleased to:-

1. Dismiss the instant Original Application filed by the Applicant with exemplary costs;
2. Pass any other order/direction as this Hon'ble Court may deem fit.

RESPONDENT No. 4
TRIVENI ENGG. & INDUSTRIES LTD



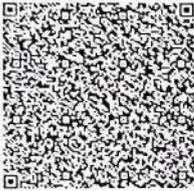
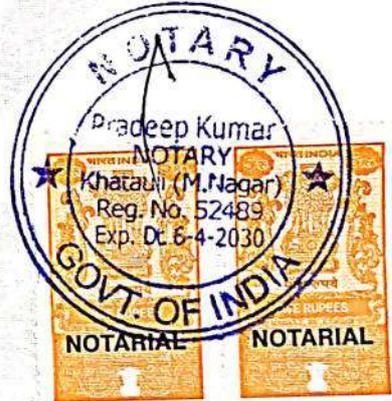
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ADVOCATES FOR RESPONDENT NO. 4
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NEW DELHI
DATED: 06.09.2025



e-Stamp

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 Account Reference : NEWIMPACC (SV)/ up14369004/ KHATAULI/
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 Purchased by : ASHOK KUMAR SO RAJENDRA KUMAR
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : ASHOK KUMAR SO RAJENDRA KUMAR
 Second Party : Not Applicable
 Stamp Duty Paid By : ASHOK KUMAR SO RAJENDRA KUMAR
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Sworn before me dt. 06/09/2025
 the deponent Ashok Kumar So Rajendra Kumar
 is/are identified by me. I have satisfied myself by examining the
 deponent who understand the contents of the affidavit and has been read out and
 explained by me to the deponent fee charged Rs. 10/-
 NOTARY KHATAULI, MUZAFFARNAGAR

has DEPONENT

IDENTIFIED BY [Signature]

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No. 350 OF 2025

IN THE MATTER OF:
DR. SANDEEP PAHAL

VERSUS

STATE OF U.P & ORS.



AFFIDAVIT

I, Dr. Ashok Kumar, S/o Shri Rajendra Kumar, aged about 60 years, working as Vice President (Sugar), M/s. Triveni Engineering and Industries Limited, Khatauli, Muzaffarnagar, Uttar Pradesh do hereby solemnly affirm and state on oath as under:

1. That I am the authorised representative of Respondent No. 4 in the above-mentioned Original Application and am well conversant with the facts and circumstances of the case and as such I am competent to swear this affidavit.
2. That I state that I have read and understood the contents of the accompanying preliminary objections. The same has been drafted by counsel under my instructions. I state that the contents thereof are true and correct to my knowledge. Nothing material has been concealed therefrom.

DEPONENT



Verified at Khatauli on this the 06 day of September 2025 that contents of this affidavit are true and correct to the best of my knowledge and nothing is false and nothing material has been concealed therefrom.

DEPONENT



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



9

संदर्भ संख्या: H20948 / सी-3 / जल.254 / 2025,

दिनांक: 06/06/2025

सेवा में,

पंजीकृत

मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0,
शुगर यूनिट, ग्राम-शेखपुरा, तहसील-खतौली,
जनपद-मुजफ्फरनगर। 8299604262

यह कि उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0, शुगर यूनिट, ग्राम-शेखपुरा तहसील-खतौली, जनपद-मुजफ्फरनगर जोकि कच्चे माल के रूप में गन्ना, चूना इत्यादि का प्रयोग कर चीनी के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0, शुगर यूनिट, ग्राम-शेखपुरा तहसील-खतौली, जनपद-मुजफ्फरनगर के विरुद्ध जल प्रदूषण फैलाये जाने एवं उद्योग से निस्तारित प्रदूषित उत्प्रावह को बाईपास के माध्यम से निस्तारित करने के संबंध में प्राप्त जनशिकायत के क्रम में उद्योग का निरीक्षण क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा दिनांक 15.05.2025 को किया गया। निरीक्षण आख्यानानुसार उद्योग प्रतिनिधि द्वारा अवगत कराया गया कि उद्योग में शुगर केन क्रशिंग कार्य दिनांक 09.05.2025 को बन्द कर दिया गया था तथा उद्योग में पैनवाशिंग प्रक्रिया आदि का कार्य किया जा रहा है। निरीक्षण के समय ई0टी0पी0 में स्थापित आर्यल एण्ड ग्रीस ट्रैप संचालित नहीं पाया गया तथा कलैक्शन टैंक में ओवर फ्लो पाया गया तथा उद्योग से अशुद्धिकृत उत्प्रावह के आंशिक भाग को बाईपास के माध्यम से भूइ इस्लामाबाद की लोकल ड्रेन में अनियंत्रित रूप से निस्तारित होता पाया गया। निरीक्षण के समय के समय उत्प्रावह शुद्धिकरण संयंत्र के अन्तिम निस्तारण बिन्दु एवं ड्रेन के माध्यम से निस्तारित हो रहे अनियंत्रित उत्प्रावह का जल नमूना एकत्रित कर विश्लेषण कराया गया प्राप्त विश्लेषण आख्यानानुसार प्रचालकों की मात्रा क्रमशः बी0ओ0डी0 142 मिग्रा0/ली0, सी0ओ0डी0 1072 मिग्रा0/ली0 एवं एस0एस0 216 एवं बी0ओ0डी0 236 मिग्रा0/ली0, सी0ओ0डी0 1648 मिग्रा0/ली0 एवं एस0एस0 164 मिग्रा0/ली0 पायी गयी, जोकि बोर्ड मानकों से अधिक है।

उपरोक्त तथ्यों से स्पष्ट है कि उद्योग द्वारा अशुद्धिकृत उत्प्रावह को शुद्धिकृत किये बिना उद्योग परिसर के बाहर ड्रेन के माध्यम से निस्तारित किया जा रहा है, जो जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित में निहित प्राविधानों का स्पष्ट उल्लंघन है। उद्योग को राज्य बोर्ड द्वारा सशर्त जल/वायु सहमति दिनांक 31.12.2027 निर्गत है, जिसकी शर्त संख्या 5, 21, 24 एवं 26 का उल्लंघन होता हुआ पाया गया। क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा अपने पत्र दिनांक 16.05.2025 द्वारा उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0, शुगर यूनिट, ग्राम-शेखपुरा तहसील-खतौली, जनपद-मुजफ्फरनगर के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत कारण बताओ नोटिस निर्गत किये जाने की संस्तुति की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अत जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0, शुगर यूनिट, ग्राम-शेखपुरा, तहसील-खतौली, जनपद-मुजफ्फरनगर के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0, शुगर यूनिट, ग्राम-शेखपुरा तहसील-खतौली, जनपद-मुजफ्फरनगर को बोर्ड द्वारा निर्गत सहमति आदेश जिसकी वैधता अवधि दिनांक 31.12.2027 तक है, को निलम्बित (Suspend) कर दिया जाए।
2. यह कि क्यों न उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0, शुगर यूनिट, ग्राम-शेखपुरा तहसील-खतौली, जनपद-मुजफ्फरनगर के उत्पादन/संचालन कार्य को तत्काल प्रभाव से बन्द कर दिया जाए।
3. यह कि क्यों न मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0, शुगर यूनिट, ग्राम-शेखपुरा तहसील-खतौली, जनपद-मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

4-

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Phone : 0522-2720828, 2720831
E-mail : info@uppcb.in

उपरोक्त के अतिरिक्त उद्योग यह भी स्पष्ट करें कि क्यों न मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुक्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित की गयी मैथडोलॉजी के अनुसार सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0, शुगर यूनिट, ग्राम-शेखपुरा तहसील-खतौली, जनपद-मुजफ्फरनगर का PI-80, N-1, R-250, S-1.5, LF-1 लेते हुए निरीक्षण दिनांक 15.05.2025 से पर्यावरणीय मानकों का उल्लंघन मानते हुए रू0 30,000/-प्रतिदिन की दर सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

Digitally signed by

Praveen Kumar

Date: 06-06-2025

17:34:42

पर्यावरण अभियन्ता, वृत्त-3

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मुजफ्फरनगर।
2. वरिष्ठ पुलिस अधीक्षक, मुजफ्फरनगर।
3. पर्यावरण अभियन्ता, (प्रशासन), उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ।
4. लेखा प्रभारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
5. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
6. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
7. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

पर्यावरण अभियन्ता, वृत्त-3

Ref.: TEIL/KHT/Sugar/2025/830

Date: 27.06.2025

 ✓
The Chief Environmental Officer (C-3)
U.P. Pollution Control Board
T.C.-12 V, Vibhuti Khand,
Gomti Nagar, Lucknow – 226010
Subject: Reply to Show Cause Notice dated 06.06.2025 regarding Inspection conducted on 15.05.2025
Reference: Letter No. H-28978/C-3/Water/254/Muzaffarnagar/2025 dated 06.06.2025

Dear Sir,

This has reference to the above-mentioned Show Cause Notice dated 06.06.2025, received by us on 12.06.2025 at Triveni Engineering and Industries Ltd., Sugar Unit – Khatauli, District Muzaffarnagar, pertaining to the inspection conducted on 15.05.2025.

Before offering our clarification/explanation/response to observation made in your notice in question, we would like to state the following preliminary objections to the entire process of inspection:

1. The notice refers to some complaint alleging an unauthorized discharge from our unit. However, we were not provided with any copy of the said complaint. Without access to the complaint, we are unable to understand the nature and scope of the allegation. As per the principles of natural justice, it is essential that any document relied upon by the regulatory authority, including complaints, be shared with the concerned party. We request that a copy of the complaint may kindly be provided to us.
2. The inspection is purported to have been carried out under provisions of The Water (Prevention and Control of Pollution) Act, 1974, however no intimation was provided to us.
3. While the notice refers to some inspection report and relies upon contents of the same for issuance of the notice in question, however neither said report is shared with us nor any other report related to samples collected is shared with us. Kindly like to share same with us so that we can duly examine same & give a comprehensive response.

At this stage in absence of the above document, prima facie we respectfully submit the following factual clarifications in response to the observations recorded in the notice in reference reserving our right to make detailed submission upon receipt of above said documents.


Sugar Unit Khatauli : Vill. Sheikhpura, Khatauli-251.201-Muzaffarnagar (U.P.)
Regd. Office : A-44, Hosiery Complex, Phase-II Extension, NOIDA-201305 (U.P.) ♦ CIN No. - L15421UP1932PLC022174
Principal Place of Business : Khatauli ♦ GSTIN : 09AABCT6370L1ZW

1. Operational Status at Time of Inspection:

It is alleged in the notice that Industry representative had informed that sugarcane crushing operations was closed on 09.05.2025 & that pan washing process etc. work was going on. In this regard we have to most respectfully submit that the said observation is factually wrong as crushing operations for the 2024-25 season concluded at 05:00 AM on 11.05.2025, as informed to all concerned authorities through our letter Ref. No. TEIL/KHT/573-647 dated 15.05.2025 (**Annexure-1**). This is what the representative had informed the inspecting team.

In fact, during the inspection, the 65 TPH boiler was in operation, which surely was observed and may be also noted by the inspecting authorities. This itself is suggestive that manufacturing was ongoing. We hereby clarify again that while cane crushing had concluded, sugar processing activities continued until 20.05.2025. This is substantiated by the RG-1 register maintained under Rule 10 of the Central Excise Rules, 2002 (**Annexure-2**), and RT-8C Report dated 26.05.2025 submitted to the Statistics Department, Office of Cane Commissioner, Lucknow (**Annexure-3**). Pan washing is a post-manufacturing activity and could not have started before processing concluded. Hence, the mention of pan washing in the notice is factually incorrect.

2. Oil & Grease Trap Observation

It is alleged in the notice that during the inspection, the Oil and Grease Trap was found non-functional. We respectfully clarify that the system was operational at the time. The presence of floating materials such as foam or sludge may have led to a visual misinterpretation, particularly as the inspection was conducted late at night around 11:15 PM, under low-light conditions. These factors are not indicative of a malfunction.

Assuming without admitting that the oil and grease trapper was non-operational, it is pertinent to note that due to the inherent characteristics and viscosity of oil and grease, these substances would have migrated to subsequent treatment tanks and manifested visibly on the water surface. However, no such observation has been raised in the notice in question, which strongly suggests that the trapper was functioning adequately during the inspection. We further submit that our oil and grease trap system is maintained regularly under a strict cleaning and maintenance schedule.

3. Overflow of Effluent Collection Tank

It alleged in the notice that the inspecting team observed overflow in the effluent collection tank. There was no overflow on the day of inspection nor any time during active season. The effluent collection tank is adequately sized to manage peak flow, and no record of overflow exists. Assuming without admitting that any apparent froth or surface activity was if at all visible may only be due to mechanical agitation or pumping and does not amount to overflow. PTZ camera

images from the inspection day are available for verification & live feeds must be available with UPPCB & CPCB and no infraction has been reported.

4. Bypass Discharge to Islamabad Drain

It is alleged in notice that the inspection team found that portion of untreated effluent was being discharged through a bypass in local drain of Islamabad.

We categorically deny any discharge of untreated effluent into the Islamabad drain. Our ETP system have been found to be operational and effectively working at all points of time during various inspection in the past and no breach whatsoever of any nature is ever reported. There is absolutely no reason or occasion for us to bypass any untreated effluent anywhere and allegation of bypass are merely speculative and scandalous.

In accordance with Charter 1 recommendations, we have installed flow meters at all major effluent-generating sources including the Boiling House, Mill House, Laboratory, Hazardous Tank, and Cooling Tower as well as at the ETP inlet. These meters track the quantity of effluent generated as well as reached for treatment. Logbooks for each point have been diligently maintained, and these were readily available at the site during the inspection. However, it appears that these records were not examined or considered during the inspection.

The logbook entries and flow meter readings clearly demonstrate that the entire effluent generated was routed through the ETP for treatment (**Annexure - 4**). There is no bypass line or physical system in our plant that permits untreated effluent to be discharged externally. The ETP continues to operate even after the crushing season for the treatment of cleaning and wash water. Treated effluent is reused for process requirements or applied on land for irrigation purposes. At no point is any treated or untreated effluent discharged into any external drain. Even whole process of ETP is covered by PTZ camera, feeds of which are directly relayed to CPCB & UPPCB and no bypass or anything whatsoever has been noticed ever in any feeds.

5. Test Results

Some readings are referred in the notice from purportedly sample collected during inspection and it is alleged that these readings are in excess of board standards. In this regard we have to state that the sampling has not been done as per procedure prescribed in law. We would like to bring to your kind attention that the notice is issued under provision of The Water (Prevention and Control of Pollution) Act, 1974. Accordingly, the procedure laid down under Section 21 of The Water (Prevention and Control of Pollution) Act, 1974 for the lawful collection of samples ought to have been followed. This procedure was not followed during the said inspection. As you are aware, the law mandates that samples must be collected in the presence of the occupier or their authorized representative, following prior written notice, and one part of the duly sealed and signed sample must be handed

over to the occupier. However, in this case, no such legal formalities were followed. No prior notice was issued, the sample was not drawn in presence occupier or duly authorised representative, and no portion of the sample was handed over to us. These procedural safeguards are not mere technicalities but are essential legal requirements intended to ensure transparency, accuracy, and fairness. In the absence of these, any findings based on such sampling lack evidentiary value and cannot be treated as a valid basis for regulatory action. In any case notice only records reading but does not still serve the complete report. Complete report of sample is collected it is not possible to comment on readings.

Even Otherwise the outlet of our Effluent Treatment Plant (ETP) is equipped with an Online Continuous Effluent Monitoring System (OCEMS), which transmits real-time data directly to the servers of the CPCB and UPPCB. These systems are designed to immediately generate alerts to the concerned authorities in case of any deviation from the prescribed parameters. In the present scenario, no such alerts were triggered, which is self-explanatory and confirms that our treated effluent has consistently remained within the permissible limits. Parameters such as BOD, COD, TSS, and pH have been well maintained. Hence, it is evident that the unit is in full compliance with the environmental norms prescribed by the Board.

To demonstrate our commitment to compliance and transparency, we voluntarily got our effluent samples collected and tested on 16.05.2025 from an independent NABL-accredited laboratory. The results clearly show that all parameters were within the prescribed limits (**Annexure – 5**).

It would not be out of place to also point out that during a third-party inspection conducted on 19.12.2024 under CPCB direction, the ETP was found operating satisfactorily. Effluent samples drawn during that inspection were found to be within the limits. Please refer to Letter No. H-25668/C-3/Water/254/Muzaffarnagar/2025 dated 12.03.2025 (**Annexure – 6**). The test results cited in the notice for the final disposal point are inconsistent with the actual facts.

6. Source of Pollution in Islamabad Drain cannot be ignored.

The Islamabad drain serves a population of approximately 17,000 residents from Khatauli Gramin (Bhoor Islamabad) village alone. It also receives wastewater from nearby villages, including Ladpur, Ganghdhari, and Yahiyapur. It is subjected to multiple external sources of pollution, such as unauthorized activities like cattle washing, animal slaughtering, battery manufacturing, and electroplating. These activities routinely discharge high-strength organic and chemical waste into the drain. Therefore, the presence of pollutants in the drain water may be attributed to these external sources rather than any operations conducted by our unit.

We also got samples of Islamabad drain near rajvaha also collected and tested from Environment Management centre (Independent NABL-accredited laboratory). The report of the same shows presence of chemicals like Arsenic,

has

lead etc. which are not characteristics of industrial effluent from sugar products rather a strength of other sources of pollutants. Therefore, any contamination in the drain is likely attributable to these unregulated sources and not from our unit's operations. We have video feeds of sample collected and tested by us also available with us to show date and time of sample collected by us as referred above, in case your goodself like to see them we can supply a copy thereof. You may kindly let us know.

In view of the above, the unit is fully compliant and has not caused any environmental damage.

Therefore, there is no reason for any action as mentioned in para 1,2,3 of the show cause notice in question nor there is any ground for imposition of any environmental compensation. We hope that all the points mentioned in the above notice have been addressed to your entire satisfaction. We have always been fully compliant and maintain all the parameters issued by the authorities from time to time Accordingly, we humbly request your good self to kindly withdraw the show cause notice under reference Should your goodself need any further clarification or better understanding or for better appreciation of our response to each observation above afford hearing in person.

Thanking you.

Yours sincerely,

For Triveni Engineering & Industries Ltd.

Sugar Unit – Khatauli



Authorized Signatory

Copy to: Regional Officer, UPPCB, B-6, New Mandi, Muzaffarnagar (U.P.) – 251001

Enclosures: As mentioned above.

Ann-1

Ref No.: TEIL/KIT/ 573-647

15th May 2025

The Chief Director (Sugar),
 Government of India
 Ministry of Consumer Affairs, Food & Public Distribution
 (Deptt. of Food & Public Distribution)
 Directorate of Sugar Krishi Bhawan, New Delhi

Dear Sir,

We wish to inform you that we have finally closed our crushing operation for the season 2024-25 at 05:00 AM on 11-05-2025.

This is for your kind information.

Thank you,

Yours Sincerely,
 FOR TRIVENI ENGG. & INDUSTRIES LTD.
 SUGAR UNIT - KHATAULI

OCCUPIER.

Copy to:-

1. The Cane Commissioner, U.P. Lucknow.
2. District Magistrate, Muzaffarnagar / Meerut / Baghpat / Shamli
3. The Sub-Divisional Magistrate, Khatauli / Jansath / Budhana / Shamli.
4. Dy. Cane Commissioner, Saharanpur/Meerut
5. District Cane Officer, Muzaffarnagar / Meerut / Baghpat / Shamli.
6. Dy. Sugar Commissioner, Ganna Bhawan, Pandav Nagar, Meerut.
7. Inspector, Central Excise & Customs, Khatauli.
8. Asstt. Collector Central Excise, Muzaffarnagar.
9. District Excise Officer, U.P. Excise, Muzaffarnagar.
10. The Supdt. Central Excise & Customs, Avas Vikas, Khatauli.
11. The Inspector Incharge, U.P. Excise, Sugar Mill, Khatauli
12. Labour Enforcement Officer, Circular Road, Muzaffarnagar.
13. The Secretary, Cane Development Unions, Khatauli/Budhana/Shamli/Titawi/Morna/Sakoti/Daurala/Ramala/Mawana/Maliyana.
14. Sr. Cane Development Inspector, Councils Khatauli /Budhana/Shamli/Titawi/Morna/Sakoti/Daurala/Ramala/Mawana/Maliyana.
15. General Manager, Ramala Sankari Chini Mills Ltd, Ramala, District Baghpat.
16. Director General, ISMA, New Delhi.
17. Secretary, West U.P. Sugar Mills Association, New Delhi.
18. Secretary, U.P. Sugar Mills Association, Lucknow.
19. The Chief Director Directorate of Sugar, Ministry of Food & Civil Public Supplies, Krishi Bhawan, New Delhi.
20. The Director, National Sugar Institute, Kanpur.
21. The Secretary, Govt. of U.P., Deptt. of Sugar, Annexe Bhawan, Lucknow.
22. The Dy. Labour Commissioner, Saharanpur
23. The Dy. Labour Commissioner, Meerut.
24. The Labour Commissioner, U.P. Sarvodaya Nagar, Kanpur.
25. The Sugarcane Inspector-cum-Asstt. Sugar Commissioner, Muzaffarnagar/Meerut/Shamli.
27. The Director of Factories, U.P. Sarvodaya Nagar, Kanpur.
28. Asst. Director of Factories, Muzaffarnagar.
29. The Member Secretary, U.P. Pollution Control Board, Lucknow.
30. The Regional Officer, U.P. Pollution Control Board, 6-B New Mandi, Near Radha Krishna Mandir, Muzaffarnagar - 251001.
31. The S.H.O. Police Kotwali, Khatauli.
32. Triveni Engineering & Industries Limited, H.O. Noida /Deoband/Ramkola/Chandanpur/Sabitgarh/Ranj Nagal/ Miliak Narayanpur

For your kind
 information &
 record please.

Sugar Unit Khatauli : Vill. Shelkhpura, Khatauli-251 201-Muzaffarnagar (U.P.) OCCUPIER
 Regd. Office : A-44, Hosliery Complex, Phase-II Extension, NOIDA-201305 (U.P.) • CIN No. : L45421UP1432PLC022174
 Principal Place of Business : Khatauli • GSTIN : 09AABCT6370L1ZW



R.G. 1
DAILY STOCK ACCOUNT

Ann-2/1

Description of Goods

Cane Sugar

Page No. 67

May-2025

1 Bag - 50kg Sugar Net

Name of the Factory: **TRIVENI ENGINEERING & INDUSTRIES LTD**
SUGAR UNIT KHATAULI
VILLAGE-SHERPUR KHATAULI
DISTT. MUZAFFARPUR, W.P.

Season - 2024-25

Date	Opening Balance		Qty. Manufactured		Total (Cols. 2 & 3)		REMOVAL FROM			
	Packed No.	Loose Wt.	Packed No.	Loose Wt.	On Payment of Duty / Amount of Duty Payable				For Export under Bond	
					For Home use		For Export under claim for Rebate of Duty			
					Quantity	Value Rs.	Quantity	Value Rs.		
1	2	3	4	5	6	7	8	9		
1/5/25	346726	-	22666	-	349234	-	2650	-	-	-
1/5/25	3489744	-	-	-	3489744	-	2600	-	-	-
2/5/25	2485744	-	16112	-	3501856	-	1620	-	-	-
2/5/25	3500236	-	-	-	3500236	-	2250	-	-	-
3/5/25	3496966	-	14670	-	3511636	-	5850	-	-	-
3/5/25	3505866	-	-	-	3505866	-	2800	-	-	-
4/5/25	3502946	-	2466	-	3524592	-	6240	-	-	-
4/5/25	3518252	-	-	-	3518252	-	1850	-	-	-
5/5/25	351400	-	22022	-	3538404	-	5430	-	-	-
5/5/25	3532994	-	-	-	3532994	-	2700	-	-	-
6/5/25	3530294	-	20500	-	3550794	-	6490	-	-	-
4/5/25	3544304	-	-	-	3544304	-	2800	-	-	-
7/5/25	3541504	-	19962	-	3561466	-	3880	-	-	-
7/5/25	3551586	-	-	-	3551586	-	2100	-	-	-
8/5/25	3555486	-	13874	-	3569360	-	8260	-	-	-
8/5/25	3561100	-	-	-	3561100	-	2500	-	-	-
9/5/25	3558600	-	14408	-	3573008	-	9500	-	-	-
9/5/25	3563508	-	-	-	3563508	-	2600	-	-	-
10/5/25	3560908	-	13026	-	3573934	-	15660	-	-	-
10/5/25	3558284	-	-	-	3558284	-	2800	-	-	-
11/5/25	3555484	-	9890	-	3565374	-	11560	-	-	-
11/5/25	3553894	-	-	-	3553894	-	3000	-	-	-
12/5/25	3550814	-	5462	-	3556276	-	13920	-	-	-
12/5/25	3542306	-	-	-	3542306	-	2200	-	-	-
13/5/25	3540156	-	7240	-	3547396	-	14910	-	-	-
13/5/25	3532486	-	-	-	3532486	-	3200	-	-	-
14/5/25	3529286	-	4462	-	3533748	-	13800	-	-	-
14/5/25	3519948	-	-	-	3519948	-	2400	-	-	-
15/5/25	3517548	-	3048	-	3520596	-	9350	-	-	-
15/5/25	3511246	-	-	-	3511246	-	2700	-	-	-
16/5/25	3508546	-	-	-	3508546	-	12260	-	-	-
16/5/25	3496286	-	2036	-	3498322	-	2000	-	-	-

211034

151980

THE FACTORY			Duty				Closing Balance		Remarks	Signature of the Assessee or his Agents
Without Payment of Duty			Rate	IGST Rs.	CGST Rs.	SGST Rs.	In Finishing Room	In Bonded Store Room (s)		
For other Purposes		To other Factories or Warehouse under Bond								
Purpose	Quantity									
10	11	12	13	14	15	16	17	18		
-	-	-	"	-	-	-	-	3489744	-	-
-	Deposited (white)	1400	"	-	-	-	-	3485744	transferred to B.S.D.	-
-	-	-	"	-	-	-	-	3500236	-	-
-	Deposited (white)	1000	"	-	-	-	-	3496986	transferred to B.S.D.	-
-	-	-	"	-	-	-	-	3505866	-	-
-	Deposited (white)	60	"	-	-	-	-	3502946	transferred to B.S.D.	-
-	-	-	"	-	-	-	-	3518252	-	-
-	-	-	"	-	-	-	-	3516402	transferred to B.S.D.	-
-	-	-	"	-	-	-	-	3532994	-	-
-	-	-	"	-	-	-	-	3530294	transferred to B.S.D.	-
-	-	-	"	-	-	-	-	3544304	-	-
-	-	-	"	-	-	-	-	3541504	transferred to B.S.D.	-
-	-	-	"	-	-	-	-	3557586	-	-
-	-	-	"	-	-	-	-	3555486	transferred to B.S.D.	-
-	-	-	"	-	-	-	-	3561100	-	-
-	-	-	"	-	-	-	-	3558600	transferred to B.S.D.	-
-	-	-	"	-	-	-	-	3563508	-	-
-	-	-	"	-	-	-	-	3560908	transferred to B.S.D.	-
-	-	-	"	-	-	-	-	3558284	-	-
-	-	-	"	-	-	-	-	3555484	transferred to B.S.D.	-
-	-	-	"	-	-	-	-	3553014	-	-
-	-	-	"	-	-	-	-	3550814	transferred to B.S.D.	-
-	-	-	"	-	-	-	-	3542356	-	-
-	-	-	"	-	-	-	-	3540156	transferred to B.S.D.	-
-	-	-	"	-	-	-	-	3532486	-	-
-	-	-	"	-	-	-	-	3529286	transferred to B.S.D.	-
-	-	-	"	-	-	-	-	3519948	-	-
-	-	-	"	-	-	-	-	3517548	transferred to B.S.D.	-
-	-	-	"	-	-	-	-	3511246	-	-
-	-	-	"	-	-	-	-	3508546	transferred to B.S.D.	-
-	-	-	"	-	-	-	-	3496286	transferred to B.S.D.	-



2460 - 1230 ghr.

Handwritten signature/initials running vertically down the right margin.

R.G.1
DAILY STOCK

ACCOUNT

Description of Goods

Ann-2/2
Page No 1805

Name of the Factory
GSTIN

Season - 2024-25

Date	Opening Balance		Qty Manufactured		Total (Cols 2 & 3)		On Payment of Duty / Amount of Duty Payable				REMOVAL FROM
	Packed No.	Loose Wt.	Packed No.	Loose Wt.	For Home use		For Export under claim for Rebate of Duty		For Export under Bond		
					Quantity	Value Rs.	Quantity	Value Rs.			
17.5.25	348432	-	362	-	348694	12570	-	-	-	-	-
17.5.25	348414	-	-	-	348414	2700	-	-	-	-	-
18.5.25	348414	-	-	-	348414	14860	-	-	-	-	-
18.5.25	346655	-	-	-	346655	3300	-	-	-	-	-
19.5.25	347254	-	190	-	346594	11520	-	-	-	-	-
19.5.25	344581	-	-	-	344581	2700	-	-	-	-	-
20.5.25	344324	-	34	-	344324	11220	-	-	-	-	-
20.5.25	343202	-	-	-	343202	2000	-	-	-	-	-
21.5.25	343022	-	-	-	343022	1310	-	-	-	-	-
21.5.25	341698	-	-	-	341698	2400	-	-	-	-	-
22.5.25	341458	-	-	-	341458	2120	-	-	-	-	-
22.5.25	339398	-	-	-	339398	3550	-	-	-	-	-
23.5.25	339024	-	-	-	339024	1690	-	-	-	-	-
23.5.25	337458	-	-	-	337458	2350	-	-	-	-	-
24.5.25	337180	-	-	-	337180	1990	-	-	-	-	-
24.5.25	335186	-	-	-	335186	2900	-	-	-	-	-
25.5.25	334896	-	-	-	334896	2040	-	-	-	-	-
25.5.25	332898	-	-	-	332898	3000	-	-	-	-	-
26.5.25	332598	-	-	-	332598	1350	-	-	-	-	-
26.5.25	331266	-	-	-	331266	2900	-	-	-	-	-
27.5.25	330968	-	-	-	330968	2190	-	-	-	-	-
27.5.25	328898	-	-	-	328898	2700	-	-	-	-	-
28.5.25	328588	-	-	-	328588	2280	-	-	-	-	-
28.5.25	326301	-	-	-	326301	3200	-	-	-	-	-
29.5.25	325818	-	-	-	325818	1310	-	-	-	-	-
29.5.25	324618	-	-	-	324618	2250	-	-	-	-	-
30.5.25	324428	-	-	-	324428	1620	-	-	-	-	-
30.5.25	322818	-	-	-	322818	2500	-	-	-	-	-
31.5.25	321568	-	-	-	321568	2350	-	-	-	-	-
31.5.25	320218	-	-	-	320218	538	-	-	-	-	-
			11020			47188			Free Sale - 19970		
			105218			238554			Free Sale - 38844		

238554

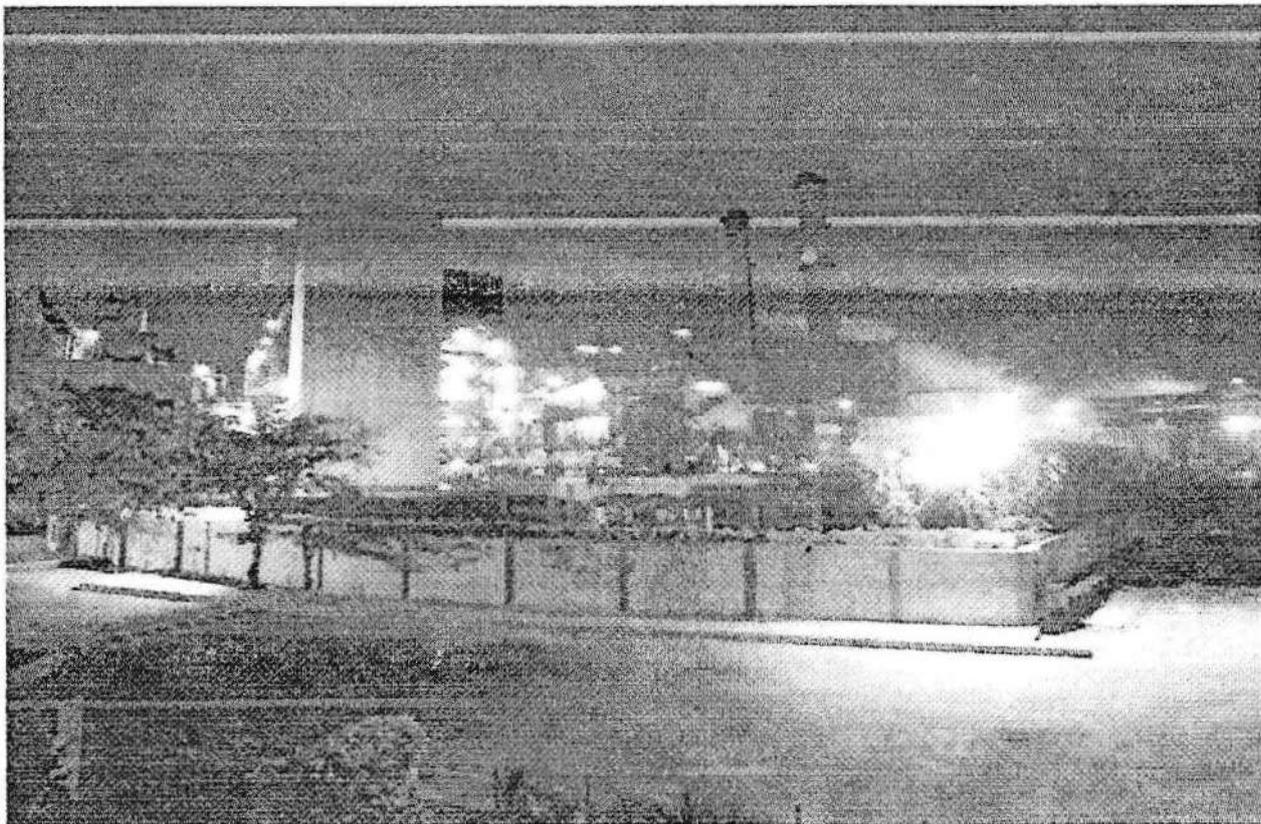
THE FACTORY				Duty				Closing Balance		Remarks	Signature of the Assessee or his Agents
Without Payment of Duty		For other Purposes		Rate	IGST	CGST	SGST	In Finishing Room	In Bonded Store Room(s)		
To other Factories or Warehouse under Bond	Purpose	Quantity	Quantity								
10	2460	11	12	13	14	15	16	17	18		
									3424114		
									3481414	transferred to BCD	
									3466554		
									3463254	transferred to BCD	
									3445914		
									3443224	transferred to BCD	
									3432028		
									3430028	transferred to BCD	
									341698		
									341458	transferred to BCD	
									3393198		
									3390248	transferred to BCD	
									337458		
									3371808	transferred to BCD	
									3351868	transferred to BCD	
									334898		
									332898	transferred to BCD	
									332068		
									3309688	transferred to BCD	
									328898		
									3285898	transferred to BCD	
									3263018		
									3258188	transferred to BCD	
									324618		
									324428	transferred to BCD	
									3228188		
									3215688	transferred to BCD	
									3202188	transferred to BCD	
									320218		
									320218	transferred to BCD	
									246		
									1230		

Bill Reciprocity



Triveni
ENGINEERING & INDUSTRIES LTD.

Final Manufacturing Report
RT-8 (C)
Season : 2024-2025



Unit : Khatauli:
Village : Seikhpura
Post : Khatauli -251201
Distt : Muzaffar Nagar
Phone : 9897133335, 9897544464
Web : www.trivenigroup.com

Registered Office:
A-44, Hosiery Complex, Phase-II
Extension, Noida-201305
Uttar Pradesh, (India)



Ann-3/2

CIRCLE : SAHARANPUR		DIVISION : MUZAFFAR NAGAR		RANGE : KHATAULI	
FORM RT. 8(C) S/A (FOR CENTRAL SUGAR FACTORIES) FINAL MANUFACTURING REPORT FOR THE SEASON 2024 - 2025					
NAME AND ADDRESS OF FACTORY			(RULE - 83) : TRIVENT ENGG. & INDUSTRIES LTD. SUGAR UNIT- KHATAULI.		
REGISTER NO. OF FACTORY			: S/14		
CLARIFICATION PROCESS USED			: DMPIE(Defeco melt phosphotation and ion exchange).		
S. NO	PARTICULARS	THIS SEASON	LAST SEASON		
		2024 - 2025	2023 - 2024		
1.	TIME ACCOUNT				
	DATE OF START	25/10/2024 at 11:00 Hrs.	27/10/2023 at 11:00 Hrs.		
	DATE OF CLOSE	10/05/2025 at 5:00 Hr. (Calendar date 11.5.25)	08/05/2024 at 1:00 Hr. (Calendar date 10.5.24)		
	GROSS SEASON (days) (f)	197.75	195.58		
	DURATION OF SEASON (g)	171.00	163.55		
	TOTAL HOURS ACTUAL CRUSH	3762.10	3598.20		
	TOTAL HOURS LOST	983.90	1095.80		
	I) PROCESS	0.00	0.00		
	II) MECHANICAL	36.17	36.63		
	III) CO-GEN	1.88	4.05		
	IV) CANE SHORTAGE	852.05	997.62		
	V) FESTIVEL	0.00	0.00		
	VI) INCLIMENT WEATHER	48.55	0.00		
	VII) GENERAL CLEANING	42.50	54.85		
	VIII) MISCELLANEOUS	2.75	2.65		
2.	CANE CRUSHED				
	I) OWN ESTATE CANE	Qtis.	0.00	0.00	
	II) GATE CANE	Qtis.	6970277.66	6945102.11	
	III) OUT CENTER CANE (ROAD) (a)	Qtis.	18110439.70	17042907.58	
	IV) TOTAL	Qtis.	25080717.36	23988009.69	
3.	JUICE AND ADDED WATER				
	AVG. GROSS MIXED JUICE % CANE	%	114.77	117.13	
	CORRECTION % MIXED JUICE	%	0.76	0.78	
	AVG. NET MIXED JUICE % CANE	%	113.90	116.21	
	TOTAL NET MIXED JUICE OBTAINED	Qtis.	28567305.00	27877300.00	
	AVG. ADDED WATER % CANE	%	43.17	45.86	
4.	SUGAR: Total sugar bagged				
	I) NO. OF BAGS (a) 25 Kg	Nos.	0.00	0.00	
	(b) 50 Kg	Nos.	5087440.00	5226196.00	
	(c) 100 Kg	Nos.	0.00	0.00	
	II) QUANTITY (ISS)	Qtis.	2543720.00	2613098.00	
	* (BISS) Brown	Qtis.	5020.00	4076.00	
	Total Quantity	Qtis.	2548740.00	2617174.00	
	SUGAR IN PROCESS, IF ANY	Qtis.	199.00	541.00	
	TOTAL SUGAR MADE	Qtis.	2548939.00	2617715.00	
	SUGAR RECO. FROM PREVIOUS SEASON'S LEFT IN PROCESS MATERIAL	Qtis.	479.00	100.00	
	SUGAR RECO. FROM B.I.S.S. SUGAR -2023-24	Qtis.	3687.00	2930.00	
	SUGAR RECO. FROM DAMAGED SUGAR (2023-24 & 2024-25)	Qtis.	9730.00	8356.00	
	TOTAL NET SUGAR MADE	Qtis.	2535043.00	2606329.00	
5.	MOLASSES				
	TOTAL MOLASSES SENT OUT	Qtis.	1225680.00	1094490.00	
	MOLASSES IN PROCESS, IF ANY	Qtis.	472.00	418.00	
	TOTAL MOLASSES PRODUCED	Qtis.	1226152.00	1094908.00	
	MOLASSES RECO. FROM PREVIOUS SEASON'S LEFT IN PROCESS MATERIAL	Qtis.	499.00	286.00	
	MOLASSES RECO. FROM B.I.S.S. SUGAR -2023-24	Qtis.	450.00	2042.00	
	MOLASSES RECO. FROM DAMAGED SUGAR (2023-24 & 2024-25)	Qtis.	604.00	2544.00	
	TOTAL NET MOLASSES PRODUCED	Qtis.	1224599.00	1090036.00	

* B.I.S.S. sugar above 90 deg. Pol.



S.NO	PARTICULARS	THIS SEASON	LAST SEASON	
		2024 - 2025	2023 - 2024	
6.	RECOVERY			
	AVG. RECOVERY OF SUGAR % CANE	10.11	10.87	
	AVG. PRODUCTION OF FINAL MOLASSES % CANE	4.88	4.54	
	BAGASSE PERCENT CANE (e)	28.40	28.73	
	FILTER CAKE PERCENT CANE	4.44	4.45	
7.	STORE USED			
	COAL PERCENT CANE			
	FIRE WOOD PERCENT CANE			
	OTHER FUEL % CANE FURNACE OIL	Ltrs.		
	BAGASSE PERCENT CANE	%	5.62	
	EXTRA BAGASSE % CANE	%		
	TOTAL BAGASSE	%	5.62	
	LIME PERCENT CANE	%		
	(a) Process	%	0.09327	
	(b) Inj+ETP	%	0.00340	
	LUBRICANTS (oil & grease) Kg / 100 Qtls cane		0.16953	
	GUNNY BAGS of 100 Kg. FOR SUGAR Nos. / 100 Qtls cane		---	
	GUNNY BAGS of 50 Kg. FOR SUGAR Nos. / 100 Qtls cane		0.00000	
	H.D.P.E. BAGS of 25 Kg. FOR SUGAR Nos. / 100 Qtls cane		---	
	H.D.P.E. BAGS of 50 Kg. FOR SUGAR Nos. / 100 Qtls cane		20.32430	
	SEED SLURRY Kg / 100 Qtls cane		0.01902	
	WASHING SODA Kg / 100 Qtls cane		---	
	CAUSTIC SODA Kg / 100 Qtls cane	%	0.29884	
	HYDROCHLORIC ACID Kg / 100 Qtls cane	%	0.29635	
	PHOSPHORIC ACID Kg / 100 Qtls cane	%	0.46893	
	BLEACHING POWDER Kg / 100 Qtls cane		0.00000	
	BACTERIOCIDES Kg / 100 Qtls cane		0.09669	
	DEXTRANASE ENZYME Kg / 100 Qtls cane		0.00000	
	ALPHA AMALYASE ENZYME Kg / 100 Qtls cane		0.01256	
	ANTI FOAM Kg / 100 Qtls cane		0.00140	
	VISCOCITY REDUCER Kg/100 Qtls Cane		0.04864	
	FLOCCULENT(Refinery & clarification) Kg / 100 Qtls cane		0.07695	
	REFINED SALT (for refinery) Kg / 100 Qtls cane		2.47602	
	COLOUR PRECIPITANT (for refinery & raw) Kg / 100 Qtls cane		0.11822	
	DESCALENT Kg / 100 Qtls cane		0.02432	
	8.	ANALYSIS		
		CANE	Sugar %	12.53
		Fibre %	13.29	
PRIMARY JUICE		Sugar %	14.93	
		Brix %	18.02	
		Purity	82.85	
MIXED JUICE		Sugar %	10.53	
		Brix %	12.95	
		Purity	81.31	
LAST EXP. JUICE		Sugar %	1.43	
		Brix %	1.95	
		Purity	73.33	
CLARIFIED JUICE		Sugar %	10.50	
		Brix %	12.85	
		Purity	81.71	
Vacuum filter Juice		Sugar %	8.86	
		Brix %	11.35	
		Purity	78.06	
Defecated Syrup		Sugar %	56.65	
		Brix %	69.71	
		Purity	81.27	
Clarified melt		Sugar %	59.64	
	Brix %	60.36		
	Purity	98.81		



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S. NO	PARTICULARS	THIS SEASON 2024 - 2025		LAST SEASON 2023 - 2024	
		MASSECUITE			
MASSECUITE-R1	Brix %	90.26	90.34		
	Purity	98.56	98.16		
MASSECUITE-Raw	Brix %	92.22	92.18		
	Purity	87.07	88.29		
MASSECUITE-B	Brix %	95.16	95.04		
	Purity	75.04	76.10		
MASSECUITE-C	Brix %	100.40	100.49		
	Purity	53.38	54.69		
MASSECUITE-C 1	Brix %	96.21	95.50		
	Purity	67.25	67.41		
MOLASSES					
R1-HEAVY	Brix %	72.52	74.39		
	Purity	95.49	95.59		
R1-LIGHT	Brix %	73.74	73.34		
	Purity	97.51	97.52		
Raw-HEAVY	Brix %	78.59	77.73		
	Purity	74.67	76.06		
Raw-LIGHT	Brix %	67.44	66.36		
	Purity	86.34	87.55		
B-HEAVY (This Season 08.01.2025 TO Season End) & (Last Season 30.12.23 TO 03.04.2024)	Brix %	83.46	83.91		
	Purity	53.52	54.90		
B-LIGHT	Brix %	77.72	-		
	Purity	93.59	-		
C1-HEAVY	Brix %	82.90	84.66		
	Purity	46.72	45.43		
C- LIGHT	Brix %	78.74	78.28		
	Purity	73.38	73.45		
9. SUGAR					
I) WHITE SUGAR BAGGED (d)	Sugar %	99.97	99.97		
	Moisture %	0.03	0.03		
FINAL MOLASSES as B-Heavy (This Season 25.10.24 to 07.01.2025) & Last Season (27.10.23 to 29.12.23 + 04.04.24 to season end)	Sugar %	40.87	41.36		
	Brix %	84.31	84.79		
	Purity	48.48	48.77		
FINAL MOLASSES as C-Heavy (This Season 08.01.25 TO Season end) & Last Season (30.12.23 to 03.04.2024)	Sugar %	30.79	30.66		
	Brix %	86.58	88.14		
	Purity	35.56	34.79		
FINAL MOLASSES (as B-Heavy+C Heavy This season & Last Season)	Sugar %	35.27	37.16		
	Brix %	85.57	86.11		
	Purity	41.22	43.15		
BAGASSE	Sugar %	1.88	1.93		
	Water %	50.62	50.38		
	Fibre %	46.81	47.04		
FILTERCAKE	Sugar %	2.65	2.70		
10. MILL EXTRACTION, BOILING HOUSE EXT., AND OVERALL EXTRACTION					
MILL EXTRACTION		95.74	95.82		
REDUCED MILL EXTRACTION		96.03	96.18		
BOILING HOUSE EXTRACTION		84.27	85.46		
RE. BOILING HOUSE EXTRACTION		87.93	87.80		
OVERALL EXTRACTION		80.68	81.89		
REDUCED OVERALL EXTRACTION		84.43	84.44		



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11. SUGAR BALANCE

S. NO	PARTICULAR	THIS SEASON	LAST SEASON
		2024 - 2025	2023 - 2024
1.	SUGAR IN CANE	12.53	13.27
2.	SUGAR IN MIXED JUICE	11.99	12.71
3.	SUGAR IN BAGASSE	0.53	0.55
4.	SUGAR IN FILTER CAKE	0.12	0.12
5.	SUGAR IN FINAL MOLASSES	1.72	1.69
6.	SUGAR IN SUGAR	10.10	10.86
7.	SUGAR UNDETERMINED	0.05	0.04
8.	TOTAL SUGAR LOSSES (In bagasse ,filter cake molasses undetermined.)	2.42	2.40

We hereby declare that the figures given in this return are complete and true to the best of our knowledge and belief.



D.P. Gupta
DGM(Prod.)



Rajesh Singh
DGM(I&D-Sugar)



Kuldeep Rathi
GM(Cane)



O. P. Mishra
GM(E)



Dr. Ashok Kumar
VP(S)

DATE: 26/05/2025

- Outstation cane is the cane weighed and purchased at a center other than at the factory gate.
- For carbonation factories only.
- In the case of three massecuite system, brix & purities of C-Heavy & D-Light molasses are not be given.
- Sugar means 'Direct pol'
- Bagasse percent cane = $100 + \text{added water percent cane} - \text{mixed juice (gross) percent cane}$.
- Gross season means the total number of days from the date of start to the date of close both days inclusive.
- Duration of season ,this is calculated by dividing the total hours actual crushing by 22.



Aug 3/6

Triveni Engineering & Industries Ltd.,
Sugar Unit, Khatauli
Additional Information Along With The Final Manufacturing Report

S. No.	PARTICULARS	This Season 2024 - 2025			Last Season 2023 - 2024		
1	Mill Extraction	95.74			95.82		
2	Boiling House Extraction	84.27			85.46		
3	Overall Extraction	80.68			81.89		
4	Reduced Mill Extraction						
	a) Noel deer	96.03			96.18		
	b) Mittal	95.98			95.90		
5	Reduced Boiling House Extraction						
	a) Gundu rao	87.88			87.91		
	b) Noel deer	87.93			87.80		
6	Reduced Overall Extraction						
	a) Gundu rao	84.35			84.30		
	b) Noel deer	84.43			84.44		
7	Undiluted Juice Loss in Bag. % Fibre	30.53			28.76		
8	Added Water Ext. MJ % Added Water	77.24			77.66		
9	Virtual Purity Of Final Molasses	40.63			40.88		
10	Brix Free Cane Water % Cane	0.80			2.00		
11	Added Water % Fibre	324.78			339.45		
12	Rate Of Crushing Per 24 Hours						
	a) Including stoppage Qtls.	126830.00			122649.00		
	b) Excluding stoppage Qtls.	160000.00			160000.00		
13	Down time %	20.73			23.34		
14	E.R.Q.V.						
	a) M.J./P.J.	97.16			97.03		
	b) L.M.J./P.J.	82.46			82.84		
15	MASSECUITE % CANE						
		With C-heavy	With B- heavy	Total	With C-heavy	With B- heavy	Total
	a) R1 - Massecuite %cane	24.41	19.35	22.40	25.77	21.47	23.47
	b) Raw Massecuite % cane	21.02	18.46	20.01	23.97	19.85	21.76
	c) B - Massecuite % cane	13.05	10.97	12.23	13.90	9.97	11.90
	d) C - Massecuite % cane	5.97		3.60	6.48		3.01
	e) C1- Massecuite % cane	3.92		2.37	0.72		0.33
	TOTAL	68.37	48.78	60.61	70.84	51.29	60.37
16	Steam % Cane	48.48			49.88		
17	Power Consumption(Kwh/Ton cane)	25.16			25.39		
18	Bagasse Sent to co-generation plant	22.56			20.54		
19	Jawa Ratio	83.91			82.46		
20	Clarification Efficiency	3.57			4.57		
21	Dry Milling Factor	70.73			70.35		
22	Grade Wise Sugar Production (QTLS)	Bags	%age		Bags	%age	
	L-31	494911.00	19.42		381453.00	14.57	
	M-31	2039640.00	80.03		2205273.00	84.26	
	S-31	9169.00	0.36		26372.00	1.01	
	L-30	-	-		-	-	
	M-30	-	-		-	-	
	S-30	-	-		-	-	
	BISS (Brown, White & Powder)	5020.00	0.20		4076.00	0.16	
	TOTAL	2548740.00	100.00		2617174.00	100.00	

D.P. Gupta
D.P. Gupta
DGM(Prod.)

Rajesh Singh
Rajesh Singh
DGM(I&D-Sugar)

Kuldeep Rathi
Kuldeep Rathi
GM(Cane)

O. P. Mishra
O. P. Mishra
GM(E)

Dr. Ashok Kumar
Dr. Ashok Kumar
VP(S)



TRIVENI ENGINEERING & INDUSTRIES LTD.
Flow Meters Reading of Cooling Tower, Lab, BH, MH

Date	Cooling Tower			Lab			BH		
	Initial Reading	Final Reading	Day Total	Initial reading	Final Reading	Day Total	Initial reading	Final Reading	Day Total
1	59201	58505	304	10213	10250	37	534247	534102	815
2	58505	58791	286	10250	10261	31	537102	536035	933
3	58791	59094	303	10261	10313	32	538035	536804	749
4	59094	59261	267	10313	10341	28	538804	539752	746
5	59261	59664	303	10341	10372	31	539752	540744	722
6	59664	59951	287	10372	10402	30	540744	541271	777
7	59951	60225	274	10402	10431	29	541271	542202	921
8	60225	60493	268	10431	10454	33	542202	543075	873
9	60493	60770	275	10454	10492	38	543075	543706	681
10	60770	61051	281	10492	10524	32	543706	544302	546
11	61051	61347	296	10524	10552	28	544302	544674	352
12	61347	61643	296	10552	10585	33	544674	544984	330
13	61643	61931	288	10585	10615	30	544984	545277	393
14	61931	62203	272	10615	10615	00	545277	545515	183
15	62203	62203	00	10615	10615	00	545515	546140	625
16	62203	62203	00	10615	10615	00	546140	546674	736
17	62203	62203	00	10615	10615	00	546674	547331	1175
18	62203	62203	00	10615	10615	00	547331	547886	535
19	62203	62203	00	10615	10615	00	547886	548346	500
20	62203	62203	00	10615	10615	00	548346	548921	545
21	62203	62203	00	10615	10615	00	548921	549491	1050
22	62203	62203	00	10615	10615	00	549491	550091	610
23	62203	62203	00	10615	10615	00	550091	551216	625
24	62203	62203	00	10615	10615	00	551216	551680	664
25	62203	62203	00	10615	10615	00	551680	552350	670
26	62203	62203	00	10615	10615	00	552350	553170	620
27	62203	62203	00	10615	10615	00	553170	553812	642
28	62203	62203	00	10615	10615	00	553812	554452	645
29	62203	62203	00	10615	10615	00	554452	554999	542
30	62203	62203	00	10615	10615	00	554999	555522	528
31	62203	62203	00	10615	10615	00	555522	556052	525

Signature of Incharge

SUGAR UNIT KHATAULI-251201 (U.P.)
Hazardous Tank+MH+Boiler Blow Down Log Book

Ann 25/11
May-2025

Date	MH			Hazardous Tank+MH+Boiler blow Down			Signature	Remark
	Initial Reading	Final Reading	Day Total	Initial Reading	Final Reading	Day Total		
1	36064	36100	36	66133	66611	478	ml	
2	36100	36136	36	66611	67091	480	ml	
3	36136	36173	37	67091	67595	504	ml	
4	36173	36207	34	67595	68022	427	ml	
5	36207	36246	39	68022	68530	508	ml	
6	36246	36284	38	68530	69026	496	ml	
7	36284	36289	05	69026	69402	476	ml	
8	36289	36327	45	69402	69983	490	ml	
9	36327	36364	30	69983	70461	478	ml	
10	36364	36387	20	70461	70967	406	ml	
11	36387	36409	25	70967	71552	585	ml	
12	36409	36454	45	71552	72175	623	ml	
13	36454	36499	45	72175	72737	562	ml	
14	36499	36449	00	72737	73354	617	ml	
15	36449	36449	00	73354	73379	615	ml	
16	36449	36449	00	73379	73448	514	ml	
17	36449	36449	00	73448	73502	540	ml	
18	36449	36449	00	73502	73553	490	ml	
19	36449	36449	00	73553	73578	250	ml	
20	36449	36449	00	73578	73578	210	ml	
21	36449	36449	00	73578	73623	650	ml	
22	36449	36449	00	73623	73623	-	ml	
23	36449	36449	00	73623	73623	-	ml	
24	36449	36449	00	73623	73623	-	ml	
25	36449	36449	00	73623	73703	160	ml	
26	36449	36449	00	73703	73703	250	ml	
27	36449	36449	00	73703	73728	240	ml	
28	36449	36449	00	73728	73773	210	ml	
29	36449	36449	00	73773	73773	300	ml	
30	36449	36449	00	73773	73803	310	ml	
31	36449	36449	00	73803	73823	290	ml	



Signature of Chemist

Ann 4/2

Triveni Engineering & Industries Ltd. Sugar Unit Khatauli - 251201 (U.P.)

INLET / OUTLET FLOW METER LOG BOOK SEASON 2024.. - 2025.. May-2025

Date	Inlet Effluent Flow meter reading			Treated Effluent Flow meter reading			Signature of Officer	Remark
	Initial Reading	Final Reading	Day reading M3	Initial Reading	Final Reading	Day reading M3		
1	309309	309382	1674	259342	260873	1530		
2	309382	311112	1730	260873	262446	1575		
3	311113	312721	1608	262446	263858	1410		
4	312721	314391	1670	263858	265308	1450		
5	314391	315956	1565	265308	266715	1407		
6	315956	317516	1610	266715	268167	1452		
7	317516	319266	1700	268167	269712	1546		
8	319266	320930	1664	269712	271237	1524		
9	320930	322422	1492	271237	272587	1352		
10	322422	323759	1337	272587	273765	1196		
11	323759	325020	1261	273765	274925	1140		
12	325020	326269	1249	274925	276075	1150		
13	326269	327575	1306	276075	277223	1146		
14	327575	328662	1087	277223	278373	1152		
15	328662	329642	1240	278373	279495	1120		
16	329642	331092	1250	279495	280621	1126		
17	331092	332107	1015	280621	281533	912		
18	332107	333132	1025	281533	282469	936		
19	333132	333882	750	282469	283117	648		
20	333882	334637	755	283117	283789	672		
21	334637	335337	1700	283789	285239	1450		
22	335337	336947	610	285239	285765	526		
23	336947	337572	625	285765	286299	527		
24	337572	338236	664	286299	286622	530		
25	338236	339066	630	286622	287503	881		
26	339066	339956	870	287503	288226	723		
27	339956	340818	862	288226	288962	736		
28	340818	341673	855	288962	289672	708		
29	341673	342515	842	289672	290366	694		
30	342515	343353	838	290366	291052	686		
31	343353	344168	815	291052	291726	674		
Months Total								
To Date Total								



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INDUSTRIAL EFFLUENT TEST REPORT

SAMPLING DETAILS

Report No. ET & A/WS/84490/25	Laboratory Sample Code : EMC/WS/84554/25	Date : 23.05.2025
Work Order No. & Date : 84490/25 & 16.05.2025		
Name and Address of Customer	M/s Triveni Engineering & Industries Ltd. Sugar Unit, Khatauli, Distt.-Muzaffarnagar, U.P.	Order Reference : Through e-mail
Sample Description/Type	ETP Inlet Sample	Sample Collected by
Sampling Location	Industrial premises	Sample Collected by Laboratory Representative
Date of Sampling	16.05.2025	Date of Receipt of Sample
Sampling Procedure:	As per IS: 3025 (Part 1) 1987 Reaff. 2019	
Date of Start of Analysis	17.05.2025	Date of Completion of Analysis

PHYSICAL PARAMETERS

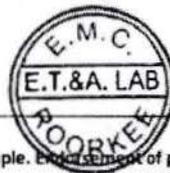
S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	Total Suspended Solids	mg/L	276	25.0	IS:3025 (Part 17) 1984, Reaff. 2023
2.	Total Dissolved Solids	mg/L	1250	1800	IS:3025 (Part 16) 1984, Reaff. 2023
3.	Total Solids	mg/L	1526	-	IS:3025 (Part 15) 1984, Reaff. 2023

CHEMICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	pH		6.1	5.5-9.5	IS:3025 (Part 11) 1983, Reaff. 2022
2.	BOD	mg/L	630	30	IS:3025 (Part 44) 1993, Reaff. 2023
3.	COD	mg/L	1580	250	IS:3025 (Part 58) 2006, Reaff. 2023
4.	Oil & Grease	mg/L	12.6	10	IS:3025 (Part 39) 1991, Reaff. 2019
5.	Arsenic	mg/L	N.D (LOQ-0.01 mg/l)	0.2	IS:3025 (Part 42) 1992, Reaff. 2019
6.	Lead	mg/L	BDL (LOQ-0.01 mg/l)	0.1	IS:3025 (Part 47) 1994, Reaff. 2019
7.	Zinc	mg/L	1.20	5.0	IS:3025 (Part 49) 1994, Reaff. 2019
8.	Chromium	mg/L	BDL (LOQ-0.01 mg/l)	2.0	IS:3025 (Part 49) 1994, Reaff. 2019
9.	Nickel	mg/L	N.D (LOQ-0.01 mg/l)	3.0	IS:3025 (Part 54) 2003, Reaff. 2019

N.D. - Not Detectable; B.D.L - Below Detection Limit; LOQ- Limit of Quantification

Nela Singh
Checked by



Ak Collau
Authorized Signatory
DIRECTOR

Environment Management Centre

Khasra No.- 1102, Indl. Area
Salempur Rajputan, Roorkee

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Date: 5/2/28

INDUSTRIAL EFFLUENT TEST REPORT
SAMPLING DETAILS

Report No. ET & A/WS/84493/25	Laboratory Sample Code : EMC/WS/84557/25	Date : 23.05.2025
Work Order No. & Date : 84493/25 & 16.05.2025		
Name and Address of Customer	M/s Triveni Engineering & Industries Ltd. Sugar Unit, Khatauli, Distt.-Muzaffarnagar, U.P.	Order Reference : Through e-mail
Sample Description/Type	ETP Outlet Sample	Sample Collected by Sample Collected by Laboratory Representative
Sampling Location	Industrial premises	Sample Quantity / Packing 2 Ltr. x1 No. PVC can 300 ml Sample for BOD Bottle
Date of Sampling	16.05.2025	Date of Receipt of Sample 16.05.2025
Sampling Procedure:	As per IS: 3025 (Part 1) 1987 Reaff. 2019	
Date of Start of Analysis	17.05.2025	Date of Completion of Analysis 23.05.2025

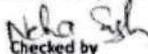
PHYSICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	Total Suspended Solids	mg/L	24	25.0	IS:3025 (Part 17) 1984, Reaff. 2023
2.	Total Dissolved Solids	mg/L	790	1800	IS:3025 (Part 16) 1984, Reaff. 2023
3.	Total Solids	mg/L	814		IS:3025 (Part 15) 1984, Reaff. 2023

CHEMICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	pH	-	7.35	5.5-9.5	IS:3025 (Part 11) 1983, Reaff. 2022
2.	BOD	mg/L	19.5	30	IS:3025 (Part 44) 1993, Reaff. 2023
3.	COD	mg/L	76	250	IS:3025 (Part 58) 2006, Reaff. 2023
4.	Oil & Grease	mg/L	1.5	10	IS:3025 (Part 39) 1991, Reaff. 2019
5.	Arsenic	mg/L	BDL (LOQ-0.01 mg/l)	0.2	IS:3025 (Part 42) 1992, Reaff. 2019
6.	Lead	mg/L	N.D (LOQ-0.01 mg/l)	0.1	IS:3025 (Part 47) 1994, Reaff. 2019
7.	Zinc	mg/L	4.8	5.0	IS:3025 (Part 49) 1994, Reaff. 2019
8.	Chromium	mg/L	N.D (LOQ-0.01 mg/l)	2.0	IS:3025 (Part 49) 1994, Reaff. 2019
9.	Nickel	mg/L	BDL (LOQ-0.01 mg/l)	3.0	IS:3025 (Part 54) 2003, Reaff. 2019

N.D. - Not Detectable; B.D.L - Below Detection Limit; LOQ- Limit of Quantification

 Checked by


 Atc G.P. Singh
 Authorized Signatory
DIRECTOR
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 Salempur Rajputan, Roorkee


EMC

ENVIRONMENT MANAGEMENT CENTRE
ENVIRONMENTAL TESTING & APPRAISAL LABORATORIES
 (HOUSE OF POLLUTION MONITORING, ANALYSIS & CONSULTANCY SERVICES)



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WASTE WATER SAMPLE ANALYSIS REPORT

SAMPLING DETAILS

Report No. ET & A/WS/84495/25	Laboratory Sample Code : EMC/WS/84559/25	Date : 23.05.2025
Work Order No. & Date : 84495/25 & 16.05.2025		
Name and Address of Customer	M/s Triveni Engineering & Industries Ltd. Sugar Unit, Khatauli, Distt.-Muzaffarnagar, U.P.	Order Reference : Through e-mail
Sample Description/Type	Islamabad Drain Sample Near- Rajvaha	Sample Collected by Laboratory Representative
Sampling Location	Industrial premises	Sample Quantity / Packing 2 Ltr. x1 No. PVC can 300 ml Sample for BOD Bottle
Date of Sampling	16.05.2025	Date of Receipt of Sample 16.05.2025
Sampling Procedure:	As per IS: 3025 (Part 1) 1987 Reaff. 2019	
Date of Start of Analysis	17.05.2025	Date of Completion of Analysis 23.05.2025

PHYSICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	Total Suspended Solids	mg/L	760	25.0	IS:3025 (Part 17) 1984, Reaff. 2023
2.	Total Dissolved Solids	mg/L	520	1800	IS:3025 (Part 16) 1984, Reaff. 2023
3.	Total Solids	mg/L	1280		IS:3025 (Part 15) 1984, Reaff. 2023

CHEMICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	pH	-	7.45	5.5-9.5	IS:3025 (Part 11) 1983, Reaff. 2022
2.	BOD	mg/L	178	30	IS:3025 (Part 44) 1993, Reaff. 2023
3.	COD	mg/L	640	250	IS:3025 (Part 58) 2006, Reaff. 2023
4.	Oil & Grease	mg/L	36.80	10	IS:3025 (Part 39) 1991, Reaff. 2019
5.	Arsenic	mg/L	0.48	0.2	IS:3025 (Part 42) 1992, Reaff. 2019
6.	Lead	mg/L	0.36	0.1	IS:3025 (Part 47) 1994, Reaff. 2019
7.	Zinc	mg/L	9.4	5.0	IS:3025 (Part 49) 1994, Reaff. 2019
8.	Chromium	mg/L	3.90	2.0	IS:3025 (Part 49) 1994, Reaff. 2019
9.	Nickel	mg/L	5.8	3.0	IS:3025 (Part 54) 2003, Reaff. 2019

MICROBIOLOGICAL PARAMETERS

S. No.	Test(s) conducted	Unit	Test Result	Permissible Limit	Test Method (IS 3025)
1.	Faecal Coliform	ml	4.0 x 10 ⁶	<100	IS:1622:1981 Reaff 2019
2.	E.Coli	ml	5.4 x 10 ⁷	<100	IS:1622:1981 Reaff 2019

Checked by



Authorized Signatory
DIRECTOR

Environment Management Centre
 Khasra No- 1102, Indl Area
 Salempur Rajputan, Roorkee

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WASTE WATER SAMPLE ANALYSIS REPORT

SAMPLING DETAILS

Report No. ET & A/WS/84496/25	Laboratory Sample Code : EMC/WS/84560/25	Date : 23.05.2025
Work Order No. & Date : 84496/25 & 16.05.2025		
Name and Address of Customer	M/s Triveni Engineering & Industries Ltd. Sugar Unit, Khatauli, Distt.-Muzaffarnagar, U.P.	Order Reference : Through e-mail
Sample Description/Type	Ladpur Pulliya Drain Sample	Sample Collected by Laboratory Representative
Sampling Location	Industrial premises	Sample Quantity / Packing 2 Ltr. x1 No. PVC can 300 ml Sample for BOD Bottle
Date of Sampling	16.05.2025	Date of Receipt of Sample 16.05.2025
Sampling Procedure:	As per IS: 3025 (Part 1) 1987 Reaff. 2019	
Date of Start of Analysis	17.05.2025	Date of Completion of Analysis 23.05.2025

PHYSICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	Total Suspended Solids	mg/L	810	25.0	IS:3025 (Part 17) 1984, Reaff. 2023
2.	Total Dissolved Solids	mg/L	960	1800	IS:3025 (Part 16) 1984, Reaff. 2023
3.	Total Solids	mg/L	1770	-	IS:3025 (Part 15) 1984, Reaff. 2023

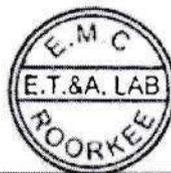
CHEMICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	pH	-	6.38	5.5-9.5	IS:3025 (Part 11) 1983, Reaff. 2022
2.	BOD	mg/L	220	30	IS:3025 (Part 44) 1993, Reaff. 2023
3.	COD	mg/L	780	250	IS:3025 (Part 58) 2006, Reaff. 2023
4.	Oil & Grease	mg/L	44.50	10	IS:3025 (Part 39) 1991, Reaff. 2019
5.	Arsenic	mg/L	0.60	0.2	IS:3025 (Part 42) 1992, Reaff. 2019
6.	Lead	mg/L	0.30	0.1	IS:3025 (Part 47) 1994, Reaff. 2019
7.	Zinc	mg/L	12.6	5.0	IS:3025 (Part 49) 1994, Reaff. 2019
8.	Chromium	mg/L	4.50	2.0	IS:3025 (Part 49) 1994, Reaff. 2019
9.	Nickel	mg/L	7.4	3.0	IS:3025 (Part 54) 2003, Reaff. 2019

MICROBIOLOGICAL PARAMETERS

S. No.	Test(s) conducted	Unit	Test Result	Permissible Limit	Test Method
1.	Faecal Coliform	ml	3.8×10^2	<100	IS:1622-1981 Reaff. 2019
2.	E.Coli	ml	4.6×10^2	<100	IS:1622-1981 Reaff. 2019

Nebo Singh
Checked by



AK Gidwan
Authorized Signatory
DIRECTOR

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WASTE WATER SAMPLE ANALYSIS REPORT
SAMPLING DETAILS

Report No. ET & A/WS/84497/25	Laboratory Sample Code : EMC/WS/84561/25	Date : 23.05.2025
Work Order No. & Date : 84497/25 & 16.05.2025		
Name and Address of Customer	M/s Triveni Engineering & Industries Ltd. Sugar Unit, Khatauli, Distt.-Muzaffarnagar, U.P.	Order Reference : Through e-mail
Sample Description/Type	Yahiyapur Pulliya Drain Sample	Sample Collected by Representative
Sampling Location	Industrial premises	Sample Quantity / Packing 2 Ltr. x1 No. PVC can 300 ml Sample for BOD Bottle
Date of Sampling	16.05.2025	Date of Receipt of Sample 16.05.2025
Sampling Procedure:	As per IS: 3025 (Part 1) 1987 Reaff. 2019	
Date of Start of Analysis	17.05.2025	Date of Completion of Analysis 23.05.2025

PHYSICAL PARAMETERS

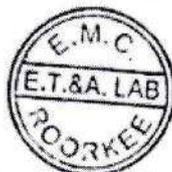
S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	Total Suspended Solids	mg/L	440	25.0	IS:3025 (Part 17) 1984, Reaff. 2023
2.	Total Dissolved Solids	mg/L	1320	1800	IS:3025 (Part 16) 1984, Reaff. 2023
3.	Total Solids	mg/L	1760	-	IS:3025 (Part 15) 1984, Reaff. 2023

CHEMICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	pH	-	5.39	5.5-9.5	IS:3025 (Part 11) 1983, Reaff. 2022
2.	BOD	mg/L	190	30	IS:3025 (Part 44) 1993, Reaff. 2023
3.	COD	mg/L	680	250	IS:3025 (Part 58) 2006, Reaff. 2023
4.	Oil & Grease	mg/L	28.80	10	IS:3025 (Part 39) 1991, Reaff. 2019
5.	Arsenic	mg/L	0.78	0.2	IS:3025 (Part 42) 1992, Reaff. 2019
6.	Lead	mg/L	0.22	0.1	IS:3025 (Part 47) 1994, Reaff. 2019
7.	Zinc	mg/L	10.4	5.0	IS:3025 (Part 49) 1994, Reaff. 2019
8.	Chromium	mg/L	5.04	2.0	IS:3025 (Part 49) 1994, Reaff. 2019
9.	Nickel	mg/L	6.6	3.0	IS:3025 (Part 54) 2003, Reaff. 2019

MICROBIOLOGICAL PARAMETERS

S. No.	Test(s) conducted	Unit	Test Result	Permissible Limit	Test Method
1.	Faecal Coliform	ml	6.2 x 10 ⁶	<100	IS:1622-1981 Reaff. 2019
2.	E.Coli	ml	8.8 x 10 ⁷	<100	IS:1622-1981 Reaff. 2019

 Nela Singh
 Checked by

 Ar Gallow
 Authorized Signatory
DIRECTOR

 Environment Management Centre
 Khasra No. 1102, Indl. Area

Salempur Rajputan, Roorkee

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Ann - 5/32

WASTE WATER SAMPLE ANALYSIS REPORT

SAMPLING DETAILS

Report No. ET & A/WS/84498/25		Laboratory Sample Code : EMC/WS/84562/25		Date : 23.05.2025
Work Order No. & Date : 84498/25 & 16.05.2025				
Name and Address of Customer	M/s Triveni Engineering & Industries Ltd. Sugar Unit, Khatauli, Distt.-Muzaffarnagar, U.P.			Order Reference : Through e-mail
Sample Description/Type	Kali Nadi Pulliya Drain Sample	Sample Collected by	Sample Collected by Laboratory Representative	
Sampling Location	Industrial premises	Sample Quantity / Packing	2 Ltr. x1 No. PVC can 300 ml Sample for BOD Bottle	
Date of Sampling	16.05.2025	Date of Receipt of Sample	16.05.2025	
Sampling Procedure:	As per IS: 3025 (Part 1) 1987 Reaff. 2019			
Date of Start of Analysis	17.05.2025	Date of Completion of Analysis	23.05.2025	

PHYSICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	Total Suspended Solids	mg/L	760	25.0	IS:3025 (Part 17) 1984, Reaff. 2023
2.	Total Dissolved Solids	mg/L	1200	1800	IS:3025 (Part 16) 1984, Reaff. 2023
3.	Total Solids	mg/L	1960	-	IS:3025 (Part 15) 1984, Reaff. 2023

CHEMICAL PARAMETERS

S. No.	Test (s) Conducted	Unit	Test Results	Standards (Effluents discharging in stream)	Test Method (IS 3025)
1.	pH	-	6.24	5.5-9.5	IS:3025 (Part 11) 1983, Reaff. 2022
2.	BOD	mg/L	148	30	IS:3025 (Part 44) 1993, Reaff. 2023
3.	COD	mg/L	550	250	IS:3025 (Part 58) 2006, Reaff. 2023
4.	Oil & Grease	mg/L	30.60	10	IS:3025 (Part 39) 1991, Reaff. 2019
5.	Arsenic	mg/L	0.80	0.2	IS:3025 (Part 42) 1992, Reaff. 2019
6.	Lead	mg/L	0.40	0.1	IS:3025 (Part 47) 1994, Reaff. 2019
7.	Zinc	mg/L	14.2	5.0	IS:3025 (Part 49) 1994, Reaff. 2019
8.	Chromium	mg/L	4.20	2.0	IS:3025 (Part 49) 1994, Reaff. 2019
9.	Nickel	mg/L	7.0	3.0	IS:3025 (Part 54) 2003, Reaff. 2019

MICROBIOLOGICAL PARAMETERS

S. No.	Test(s) conducted	Unit	Test Result	Permissible Limit	Test Method
1.	Faecal Coliform	ml	5.4×10^7	<100	IS:1622-1981 Reaff. 2019
2.	E.Coli	ml	6.0×10^8	<100	IS:1622-1981 Reaff. 2019

Checked by
N. S. Singh



Authorized Signatory
DIRECTOR

Environment Management Centre
Khasra No. 1102, Indl. Area
Salempur Rajputan, Roorkee

Remarks:

- The above results are related only to tests performed on the sample. Endorsement of product is neither inferred nor implied.
- This report is not to be reproduced wholly or in part & can not be used as evidence in the court of law & should not be used in any advertisement in media without our special permission in writing.
- Sample will be destroyed after 15 days of reporting unless otherwise specified.
- Report refers to the sample submitted to us and not drawn by ET&A Lab., unless mentioned otherwise.
- Result in parentheses is from subcontractor.

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सर्वम सख्या

105668/सी-3/अनु. 2024/मुंजफरनगर/2025

दिनांक 12-3-25

सेवा में,

मै० त्रिवेणी इंजी०. इण्डस्ट्रीज लि. (शुगर यूनिट),

खतौली,

मुजफ्फरनगर।

विषय:-जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम- 1974 यथासंशोधित के प्राविधानों के अनुपालन के संबंध में।

महोदय,

उपरोक्त विषयक का सदभे गृहण करने का कष्ट करें। उक्त संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गठित थर्ड पार्टी टेक्निकल इंस्टीट्यूशन्स की टीम का निरीक्षण दिनांक 19.12.2024 के समय उद्योग संचालित एवं उद्योग के उद्योग के उत्पाद का नमूना मानकों के अनुरूप पाया गया। प्राप्त आख्या एवं संस्तुति के परिप्रेक्ष्य में उद्योग को जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1974 यथासंशोधित के अन्तर्गत निम्नानुसार निर्देश जारी किये जाते हैं:-

- 1- Logbook Should be maintained for STP inlet & outlet by the industry.
- 2- Logbook should be maintained for imbibitions water at millism filter cake wash water at rotary vacuum filter, sugar melting, pan boiling molasses conditioning & wash water at centrifugal in hot water recirculation.

अतः उपरोक्त के परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गठित थर्ड पार्टी टेक्निकल इंस्टीट्यूशन्स की टीम द्वारा दी गयी उपरोक्त निर्देशों का अक्षरशः अनुपालन सुनिश्चित करें तथा 15 दिन के अन्दर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली एवं उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ को अनुपालन आख्या प्रेषित किया जाना सुनिश्चित करें।

पर्यावरण अभियन्ता,

प्रभारी वृत्त-3

प्रतिलिपि:- क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उपरोक्त निर्देशों का ससमय अनुपालन सुनिश्चित कराते हुए 15 दिन के अन्दर अनुपालन आख्या प्रेषित करें।

Recd

पर्यावरण अभियन्ता,

प्रभारी वृत्त-3

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Anandita Tayal <anandita.tayal@gmail.com>

Service of Preliminary Objections in Sandeep Pahal v. State of U.P & Ors. OA No. 350 OF 2025

Anandita Tayal <anandita.tayal@gmail.com>

Mon, Sep 8, 2025 at 4:20 PM

To: "Dr. Sandeep Pahal" <sandeepahal13@gmail.com>, pccf-up@nic.in, info@uppcb.in, romuzaffarnagar@uppcb.in

Respected Sir/Ma'am

PFA, the Preliminary Objections being filed on behalf of Respondent No. 4, M/s Triveni Engineering & Industries Limited to the Original Application in OA No. 350 of 2025 matter titled as Sandeep Pahal v. State of U.P & Ors., pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

The service of the Preliminary Objections through this email shall be deemed to be completed.

Regards

Adv. Anandita Tayal

O/o Adv. Anunaya Mehta

 **Preliminary Objections on Behalf of Respondent No 4.pdf**

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